

(2) Seventeenth Report on Heavy loss arising from joint venture operation.

(3) Eighteenth Report on Action Taken on 101st Report of PAC (10th Lok Sabha) on Avoidable or Wasteful Imports.

(4) Nineteenth Report on Action taken on 88th Report of PAC (10th Lok Sabha) on excesses over Voted Grants and Charged Appropriations (1992-93) and Action Taken on 60th Report of PAC (10th Lok Sabha)

(5) Twentieth Report on Action Taken on 113th Report of PAC (10th Lok Sabha) on out-of-turn allotments of Government residential accommodation.

(6) Twenty-First Report on Action Taken on 100th Report of PAC (10th Lok Sabha) on Revision in the format of Union Government Appropriation Accounts (Civil).

(7) Twenty-Second Report on Excess over Voted Grants and Charged Appropriations (1995-96).

(8) Twenty-Third Report on Infructuous expenditure on purchase of water coolers and filters.

(9) Twenty-Fourth Report on The Advance Licensing Scheme.

[English]

....(Interruptions)

MR. SPEAKER : Let us finish the item--Papers to be laid.

I could have been more accommodating to you. Please sit down. What is this ?

SHRI MRUTYUNJAYA NAYAK (Phulbani): I have a submission.

MR. SPEAKER: No submission now. Have I not told you, "I am going to give you a chance"? Can you not wait for one minute? Shri Sharad Pawar, please discipline your Member. This is not the way.

...(Interruptions)

MR. SPEAKER: No. You are not allowed. When I am standing, you have to sit down. When the Speaker is on his legs, you have to sit down.

SHRI MRUTYUNJAYA NAYAK : This is injustice.

MR. SPEAKER: You are doing injustice to the Chair. I have been very accommodating. I have tried to accommodate everybody. I have already said it. Shall I take further action? Do not try to provoke me, please.

Shri Somnath Chatterjee.

11.48½ hrs.

STANDING COMMITTEE ON COMMUNICATIONS Thirteenth Report

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to present the Thirteenth Report (Hindi and English versions) of the Standing Committee on Communications on Action Taken by Government on the Recommendations contained in the Fifth report (11th Lok Sabha) on "Privatisation of Basic Telephone Services" relating to Department of Telecommunications.

11.49 hrs.

STANDING COMMITTEE ON LABOUR AND WELFARE Eighth and Ninth Report and Minutes

[Translation]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : Sir, I beg to present a copy of each of the following reports (Hindi and English versions) of the Standing Committee on Labour & Welfare and Minutes of the Sitting of the Committee relating thereto:

(1) Eighth Report on "The Payment of Gratuity (Amendment) Bill, 1997"

(2) Ninth Report on "The Employees' Provident Funds and Miscellaneous Provision (Amendment) Bill, 1997.

11.50 hrs.

[English]

STANDING COMMITTEE ON RAILWAYS Ninth, Tenth, Eleventh and Twelfth Reports

SHRI BASUDEB ACHARIA (Bankura) : Sir, I beg to present the Ninth, Tenth, Eleventh and Twelfth Reports (Hindi and English versions) of the Standing Committee on Railways:

(1) Ninth Report on 'Railways Finance'.

(2) Tenth Report on Action Taken by the Government on the recommendations contained in the Second Report on 'Redressal of Public Grievances by Indian Railways.

(3) Eleventh Report on Action Taken by the Government on the recommendations contained in the Fifth Report on 'Re-organisation of Zonal Offices in Indian Railways'.

(4) Twelfth Report on 'Procurement of Wagons by Railways'.

SHRI SANAT MEHTA (Surendranagar) : Sir, this being a very important document, I want to know from the Chair whether we will get the copy of the Report, both in English and Hindi, or not. That is my question. It is also my privilege to get a copy of the Report because it is an important document.

I have learnt that the document will be given in a limited number only. This is not a proper thing and I must get my copy of the Report. I do not know about other Members whether they want it or not, but I must get my copy(Interruptions)

SHRI A.C. JOS (Idducki) : Mr. Speaker Sir, the Leader of our party has mentioned that we do not want further discussion on any matter. That is why we wanted the Question Hour to be suspended. Now that the formalities regarding laying of Report have been completed, we want that this should be discussed first.....(Interruptions)

MR. SPEAKER: Your Leader is saying something and other Member are saying some other thing. What can I do?

.....(Interruptions)

SHRI SANAT MEHTA : Sir, I have not received any reply.....(Interruptions)

MR. SPEAKER: You will get a reply, do not worry.

SHRI SANAT MEHTA : Sir, I want the copy(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I was also about to say that. The report has already been laid on the Table of the House and I hope that it is for a threadbare discussion. This report should not meet the same fate as had met the Takkar Commission or the Verma Commission reports. A fullfledged debate should be held on it. You should arrange for circulation of copies of this report among Members.

I would like to raise one more point. This report has already been published in various newspapers before it could be presented in the House. You can get it from any hawker by the roadside. It was a secret document. How it was leaked out? Who is responsible for it? How this Government could be trusted for maintaining secrecy in matters of national security when secrecy of such an important document has not been maintained? I would like to say that an enquiry should be conducted in this case. The Hon. Minister of Home Affairs should move a motion or make a Statement as to who are responsible for leakage of this information? The commission has prepared this report and it cannot leakout the report. The Government is responsible for leaking this report. The House has a right to know as to who are the guilty persons?

[English]

SHRI SANAT MEHTA: Sir, what about my question?

MR. SPEAKER: Mr. Mehta, I have promised you that you will get a reply.

...(Interruptions)

SHRI P.C. CHACKO : Mr. Speaker Sir, kindly understand our sentiments. Without getting a copy, we cannot proceed further. You have to suspend the Question Hour. Shri Sanat Mehta has raised as issue(Interruptions)

MR. SPEAKER : Mr. Chacko, I will come to you. I have called Mr. Nayak first. I will allow you, Mr. Chacko, but not now. I have allowed Mr. Nayak. I will call you next. You do not hear me. What can I do?

.....(Interruptions)

[Translation]

SHRI SANAT MEHTA : You are not replying to my question.

[English]

MR. SPEAKER : Mr. Mehta, again this is too much.

....(Interruptions)

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, every minute of the House is very costly and very valuable.....(interruptions) We sought your indulgence to suspend the Question Hour. Our pont was heard and the House was unanimous in suspending the Question Hour. But then, without going in for a discussion on the Jain Commission's Report, many other papers have been laid and other matters have also come up.

Sir, you were pleased to suspend the Question Hour and have allowed to discuss the Jain Commission's Report. But I would like to know whether you would allow other matters to be discussed in the House or not. I seek your indulgence, Sir(Interruptions)

MR. SPEAKER: Shri Mrutyunjaya Nayak, may I request you to read the rule book some times? The rule is very clear. After the Report is laid on the Table of the House, there has to be a Motion for discussion on the Report.

.....(Interruptions)

KUMARI SELJA (Sirsa): Sir, we want a copy of the Report(Interruptions)

MR. SPEAKER: Where is the Motion? I have not received any Motion so far. Therefore, the question of discussing or not discussing it does not arise at this stage. You give a notice and I will consider it.

.....(Interruptions)

SHRI P.C. CHACKO (Mukundapuram): Sir, I am on a point of privilege(Interruptions)

SHRI SURESH KALMADI (Pune) : Sir, we want a copy of the Report.(Interruptions)

MR. SPEAKER: Shri Suresh Kalmadi, for your information, anybody can give a notice for a Motion for discussion.

....(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South): Sir, I have given a notice for No-confidence Motion. ... (Interruptions)

SHRI JASWANT SINGH (Chittorgarh): Sir, I have given a notice for a Motion.

.....(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi): Sir, a notice has already been given to this effect. Jaswant Singhji has also said so.

[English]

MR. SPEAKER : I am sorry. Unless the Report is officially tabled, the question of giving a notice for a Motion does not arise.

....(Interruptions)

MR. SPEAKER: I cannot admit those notices because by the time they were received, the Report was not tabled. Kindly give a fresh notice.

....(Interruptions)

SHRI P.R. DASMUNSI (Howrah): Sir, I have given a notice.....(Interruptions) in that notice, I have asked for tabling of the Report and a subsequent discussion on it. Please read my notice.....(Interruptions)

MR. SPEAKER: When you gave the notice, the Report was not before the House. I have received a lot of notices and they are not valid because at that time the Report was not tabled.

SHRI P.R. DASMUNSI : Asking the Government to table the Report is a part of my notice. I have also asked in my notice for a subsequent discussion on the Report.....(Interruptions)

MR. SPEAKER : Shri P.R. Dasmunsi, you cannot do like that.

...(Interruptions)

SHRI P. R. DASMUNSI : Sir, it is under Rule 184(Interruptions)

SHRI SANAT MEHTA: Sir, please allow me one minute and I will finish(Interruptions)

MR. SPEAKER: You have spoken enough. Now I call upon Shri Praful Patel to speak.

SHRI PRAFUL PATEL (Bhandara): Sir, the Leader of the Congress Party has moved a Motion for suspension of Question Hour, which has been unaimously agreed to by the entire House. Now, all of us agree that this matter is of utmost national importance and it concerns the late Leader of the Congress Party and also the late Leader of the House. All this is arising out of the media leak of the Report that has just been laid on the Table of the House. Shri Sanat Mehta has raised a very valid point that the copies of this Report must be made available to the Members of the House for subsequent discussion. Till then, there cannot be any further discussion. However, the most point which I would like to raise here is that on the basis of the media leaked report a particular party and certain other people have been indicted by the Jain Commission. This has not been denied by the Government. In the absence of that, today a party which has been indicted by the Jain Commission, is sitting here on the treasury benches. How can the Congress party allow any further discussion on this subject when the treasury benches are occupied by those who have been indicted by the Jain Commission? I do not see any reason how the House can continue with these people sitting on the treasury benches. The Congress Party will not allow this. Otherwise, Sir, you adjourn the House. Let the House study the Report and come back here for discussion.

12.00 hrs.

SHRI SANAT MEHTA: Will I get a reply ?

MR. SPEAKER: You will certainly get.

SHRI SANAT MEHTA: I want a copy not for inspection only but I want a copy to keep it in the almira also.

MR. SPEAKER: I have no copy. I have only one copy so far now. I cannot give you that copy. Yes, please listen to him.

SHRI PRITHVIRAJ D. CHAVAN (Karad): A very important matter has been raised. Sir, our demand is, if the findings which have been leaked to the Press are confirmed, then the continuation of this Government is going to be difficult. We want time to only confirm whether what has been leaked to the Press is correct or not. Please adjourn the House right now for some time so that we can confirm and we can take a political decision. Otherwise, there is no meaning. The House cannot go on. We do not know whether the Government will be there or not. So that is our demand. We have to go and confirm whether it is all right. We want to confirm it. We have to take a political decision for the continuation of this Government. Unless we see the report it whether the reported story is correct or not, we cannot say anything.

MR. SPEAKER: I have understood your point.

SHRI P. R. DASMUNSI : Mr. Speaker, the House is on record on the indictment question.....(*Interruptions*)

MR. SPEAKER: Shri Dasmunsi, you cannot stand up for every minute.

SHRI P.R. DASMUNSI: Mr. Speaker, it is a question of logic that on the indictment of the fodder scam, this very Government asked Shri Verma to step down from the Union Council of Ministers and on the Indictment of the Jain Commission--if it is confirmed already that DMK is involved--how can the Ministry continue with the DMK people ? That is very clear(*Interruptions*)

MR. SPEAKER: Shri Dasmunsi, please sit down.

.....(*Interruptions*)

MR. SPEAKER: Please sit down.

.....(*Interruptions*)

MR. SPEAKER : I will deal with it. Now, you please sit down. Shri Dasmunsi, we are not discussing the Report now. Please do not bring in all these things.

.....(*Interruptions*)

MR. SPEAKER: I have for the information of the House..

.....(*Interruptions*)

MR. SPEAKER: Shri Jos, you cannot stand while I am standing. Shri Sanat Mehta, you cannot stand while I am standing. Shri Suresh, you cannot, please.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): This is far from satisfactory.....(*Interruptions*)

MR. SPEAKER: You will have time to reply. You deny it. I think that much is enough but we are not discussing it.

.....(*Interruptions*)

MR. SPEAKER: Please, why can you not listen to me also ? I have been listening to you so much.

SHRI SRIBALLAV PANIGRAHI (Deogarh): I have been raising my hand for the last half an hour(*interruptions*)

[*Translation*]

SHRI SUNDER LAL PATWA : (Chhindwara): Mr. Speaker, Sir, Chandra Shekharji wants to say something.

[*English*]

MR. SPEAKER : You want to say something. Yes, but Shri Chandra Shekhar, before I request you....

.....(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, you organise so many training for MPs. Now, why do you not organise some training for them also?

MR. SPEAKER: Shri Chatterjee, for the last one hour, I have been admiring you for keeping quiet. Why are you spoiling it ?

As far as the copies are concerned, the rule requires that when the Report is laid on the Table of the House, the Government is required to furnish 31 copies and five copies for the Library. That is what the rule says. So as far as I am concerned, I can give a direction to the Government strictly according to that provision. Beyond 31 copies plus five copies, it is for the Government whether they can supply copies or not, I would not be able to say. I am just giving you the rule.

...(*Interruptions*)

MR. SPEAKER: I will request the Government to make available as many copies as possible today.

.....(*Interruptions*)

AN HON. MEMBER: Where is the Government ? Who is there in the Government ?

MR. SPEAKER: I am told this has 5000 pages. I have not seen the Report. The Home Minister has said.

....(*Interruptions*)

MR. SPEAKER : As far as the question about discussion is concerned, I am very happy that the House is very active these days, as it should be . As soon as I said that, the notice has to be given for a Motion for the discussion. I have just now received two notices--one from the Government and one from the Opposition for discussing the Jain Commission Report.

.....(*Interruptions*)

MR. SPEAKER : I will.

....(*Interruptions*)

MR. SPEAKER: Not now.

....(*Interruptions*)

MR. SPEAKER : Hear just now. They have given it earlier. Let me also further say.

SHRI PRITHVIRAJ D. CHAVAN : We have given it earlier.

MR. SPEAKER: Let me also further inform you.

....(*Interruptions*)

MR. SPEAKER: Shri Nayak, please sit down.

Shri Jos, why are you behaving like this? You listen to me.

.....(Interruptions)

MR. SPEAKER: The Business Advisory Committee is meeting at four O'clock. I will place the matter before the Business Advisory Committee. I am allowing the Members to serve the notices of their motions, if they want, up to 3.30 p.m. So, the notices will be received from any Member up to 3.30 P.M. so that at four o'clock I will be able to place the whole matter before the Business Advisory Committee.

.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN (Karad): My Point is that we want time to see the Report. We cannot continue with the business of the House without that.

MR. SPEAKER: What for do you need time?

SHRI PRITHVIRAJ D. CHAVAN: Time to consider the report just for a few hours. You adjourn the House so that we can confirm what has appeared in the Press.

MR. SPEAKER: I cannot reply. I have replied that at four O'clock the matter will be discussed in the Business Advisory Committee. It is the Business Advisory Committee which will decide.

.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN: We cannot allow the House to go on.(Interruptions)

SHRI CHANDRA SHEKHAR (Ballia): Sir, my throat is a little bad.

MR. SPEAKER: At least your throat is fresh!

SHRI CHANDRA SHEKHAR: Sir, I am in agreement with the Leader of the Opposition that the matter should be inquired into how this report was leaked. But I am sorry to say that the Leader of the Opposition did not come out with the facts which were known all over the country or all over the world. The Chairman of the Commission himself is shown in electronic media, showing the report to one of the editors who has published the report. Is it permissible? Even in such matters we should demand an inquiry and then action should be taken. This incompetent Government is not able to take action on any point. This is why I ask that if such a document, which is of such a sensitive nature, was leaked by the Chairman of the Commission himself what action has been taken against the Chairman and whether the hon. Home Minister has asked for his explanation. Why has he shown that copy to an editor before the report was laid on the Table of the House?

This is very important because of the dignity of the House, because of the question of security of this nation,

because so much faith is being reposed in the observation made by that particular judge.

Secondly, without any sense of anguish or malice, it is reported in the Press that the hon. judge, who has given this report, has indicted me also. I have told the Press that I have no objection if the Government starts prosecution against me.

MR. SPEAKER: Shri Chandra Shekhar, I think, we will go to that part later on, because we are not discussing the contents of the Report now.

.....(Interruptions)

SHRI. CHANDRA SHEKHAR: Sir, I want guidance from you.(Interruptions)

MR. SPEAKER: Why do you stand again and again?

.....(Interruptions)

SHRI CHANDRA SHEKHAR: Sir, whether on the basis of that indictment, do I get a direction from you that I should not attend the House because I have been indicted by that Report? This is what I know because the temper of this House seems to be that who whoever has been indicted should leave the House forthwith. I tell you without any anguish or without any rancour that if this is the attitude of this House, I am ready to leave the House till the decision is taken on this matter.

MR. SPEAKER: Mr. Home Minister, would you like to say something about the leakage part?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): As far as this leakage is concerned, the Government is certainly very much perturbed about it. We have already instituted an inquiry and if our inquiry does not produce adequate results.(Interruptions)

SHRI SURESH KALMADI (Pune): Does it go from your office? We want to know that much.(Interruptions)

SHRI INDRAJIT GUPTA: We are holding the inquiry, not you.(Interruptions)

SHRI SURESH KALMADI: How can a person who is accused hold the inquiry? It should be an independent inquiry. You cannot hold the inquiry.(Interruptions)

SHRI SURESH KALMADI: How can he hold an inquiry, Sir? The inquiry has to be independent. He cannot hold the inquiry. We cannot be a judge, he cannot be a witness also.(Interruptions)

MR. SPEAKER: Shri Suresh, this is unfair. You cannot simply say on the floor of the House that it has been leaked from his office. This is a very strong allegation you are making. Please be careful about that.

.....(Interruptions)

MR. SPEAKER: You cannot make this kind of a Statement without any evidence. You cannot accuse anybody like that.

SHRI SURESH KALMADI : But, Sir, he cannot hold an inquiry. The inquiry has to be independent.

MR. SPEAKER: That is not correct. The Home Minister is saying that he has ordered an inquiry and he must wait for the inquiry report. Do not pass any judgement like that, especially accusing somebody like that on the floor of the House. That is not correct.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH (Balua) (Bihar): Mr. Speaker, Sir, he should withdraw his words(Interruptions)

[English]

MR. SPEAKER: Please, Shri Singh, I shall go through the record.

SHRI INDRAJIT GUPTA: Sir, I strongly resent the allegation made by Shri Kalmadi who has no basis or no evidence whatsoever to make such an allegation. Shri Chandra Shekhar, only a few minutes earlier, had referred to some circumstantial evidence which certainly does not point to me. He has referred to something which has also appeared in a section of the media and the conclusion reached according to that data was that may be--nothing is proved so far--it was the judge himself who has leaked it. Shri Kalmadi has got no evidence whatsoever to hurl accusations at us. (Interruptions)

SHRI SURESH KALMADI : Sir, he has only ordered an inquiry. He should say that only after someone in the Home Ministry has gone through the inquiry report, not before that.....(Interruptions)

SHRI A.C. JOS (Idukki): He is passing judgement, Sir.....(Interruptions)

MR. SPEAKER: Let us listen to the Home Minister. Let him complete his Statement.

....(Interruptions)

PROF. P.J. KURIEN (Mavelikara): Sir, he has only ordered an inquiry. How is it that he has come to a conclusion? You pulled up Shri Kalmadi, why do you not apply the same standard to the Home Minister also? This is not fair, Sir.....(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Speaker, Sir.....(Interruptions)

MR. SPEAKER: I have given the floor to the Home Minister. Can you not wait for some time? Let the Home Minister finish his statement.

PROF. P.J. KURIEN : How can he make any allegation without any evidence? He has only ordered an inquiry. He has not gone through the report of the inquiry. He is saying that Mr. Justice Jain has leaked it. You pulled up Shri Kalmadi, why do you not apply the same standard to the Home Minister? This is unfair.

MR. SPEAKER: You have not listened to the Home Minister. He has only said that what Shri Suresh Kalmadi has said has appeared in the Press and also that there was another version in the Press. That is what the Home Minister has said

...(Interruptions)

PROF. P.J. KURIEN : Sir, the Home Minister has said.....(Interruptions)

MR. SPEAKER: You do not listen to the full sentence, you are listening to half a sentence.

SHRI SURESH KALMADI: It is a very serious matter, Sir.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, as Shri Chavan has indicated, they have arrived at a political decision. That decision is that there should be no discussion on the Jain Commission's Report. That is the political part of the decision, not to have any discussion on the Jain Commission's Report. Therefore, they are trying to stall it. That is the political decision, Sir.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: You have said that.....(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : We said would see the report first. We already said that.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : You are afraid of the discussion.

SHRI P.R. DASMUNSI (Howrah): We want discussion.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : You are afraid of the discussion. That is why you are disturbing the House. There are many skeletons in the cupboard. If there is a discussion, many skeletons will be out from the cupboard. The is why, they are afraid of any discussion.....(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): You are not ready for discussion.....(Interruptions)

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VKENKATARAMAN): Sir, the Congress friends have not read the report. But they are accusing and indicting all parties and persons. It is not correct.....(Interruptions)

SHRI SOMNATH CHATTERJEE Sir, let us have it by lunch time.....(*Interruptions*) Will there be a discussion at all?

MR. SPEAKER: I have said a little while ago that I have received two notices, one from the Government and other from the Opposition.

....(*Interruptions*)

SHRI SRIBALLAV PANIGRAHI: Sir, will you not allow us? I would like to know whether you will allow us to speak on the subject or not.

MR. SPEAKER: Shri Panigrahi, I am trying to help you.

A very pertinent question has been asked by Shri Somnath Chatterjee. I have to clarify that matter. I have also received a notice of Motion for discussing the Jain Commission's report from Congress Party.

SHRI SOMNATH CHATTERJEE : It is very good.

MR. SPEAKER : Let us now take up item number 17. Shri P. Chidambaram to withdraw the Bill.

12.16 hrs.

INCOME-TAX (SECOND AMENDMENT) BILL

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to withdraw a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER: The question is:

"The leave be granted to withdraw a Bill further to amend the income-tax Act, 1961 "

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I withdraw the Bill.

....(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): No, Sir. We will not allow it(*Interruptions*)

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we will not support this Government...(*Interruptions*)

SHRI PRITHVIRAJ D. CHAVAN (Karad): We will confirm whether the D.M.K. is indicted or not(*Interruptions*)

MR. SPEAKER: I now call Shri Ramakant D. Khalap.

12.17 hrs.

LEGISLATIVE COUNCILS BILL

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): Sir, I beg to move:

"That the Bill to provide for the creation of Legislative Councils for the States of Punjab and Tamil Nadu and for matter supplemental, incidental and consequential thereto, be taken into consideration.

Under article 169 of the Constitution, Parliament may, by law, provide, *inter alia* for the creation of Legislative Council, if the Legislative Assembly of the State passes a resolution to that effect by the majority of the total membership of the Assembly and by a majority of not less than two-thirds of the Members of the Assembly present and voting....(*Interruptions*)

MR. SPEAKER: What do you want ?

SHRI PRADIP BHATTACHARYA (Serumpore): The D.M.K. must go.

DR. K.P. RAMALINGAM (Tiruchengode): Why should we go?(*Interruptions*)

MR. SPEAKER : Dr. Ramalingam, let me deal with it

....(*Interruptions*)

MR. SPEAKER: Can you listen to me? You do not worry. I will deal with it

....(*Interruptions*)

MR. SPEAKER: What is it that you want? I am not able to understand it.

....(*Interruptions*)

MR. SPEAKER: I have not understood what you want. Do you want a discussion just now? I do not understand what you want.

....(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: (Dumdum): Sir, this year we are celebrating fiftieth year of Independence.

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we do not give any support to this Government. This Government has to resign. Otherwise they have to go.(*Interruptions*)